

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3934/2006

(From the judgement and order dated 05/05/2006 in WP No. 234/2005 of The HIGH COURT OF JHARKHAND AT RANCHI)

HARISHCHANDRA PRASAD MANI & ORS

Petitioner(s)

VERSUS

STATE OF JHARKHAND & ANR

Respondent(s)

(With appln(s) for exemption from filing O.T.,permission to place addl. documents on record,stay of

arrest and office report ))

(for final disposal)

Date: 06/11/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. Upendra Mishra, Adv.

Mr. Talhagat H. Vardhan, Adv.

Mr.Dhruv Kumar Jha, Adv.

Mr. Ravi C. Prakash, Adv.

Mr. Bijan Kumar Ghosh,Adv.

For Respondent(s)

Mr. Sandarshi Sanjay, Adv.

Mr. Venkateswara Rao Anumolu,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter, put up after two weeks.

waj)

(Meenu Sethi)

Court Master

(Pushap Lata Bhard

Court Master